

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 29th June, 2024 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 27 of 2024**

**A BILL FURTHER TO AMEND CERTAIN CITY POLICE LAWS  
IN THE STATE OF TAMIL NADU.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

PART I.

PRELIMINARY

1. (1) This Act may be called the Chennai City Police Laws (Amendment) Act, 2024. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART II.

AMENDMENT TO THE CHENNAI CITY POLICE (EXTENSION TO THE  
CITY OF MADURAI AND TO THE CITY OF COIMBATORE) ACT, 1987.

Amendment of  
section 2.

2. In section 2 of the Chennai City Police (Extension to the City of Madurai and to the City of Coimbatore) Act, 1987, for clauses (2) and (3), the following clauses shall be substituted, namely:— Tamil Nadu Act 32 of 1987.

“(2) “City of Coimbatore” means the area declared by the Government, by notification, to be the City of Coimbatore;

(3) “City of Madurai” means the area declared by the Government, by notification, to be the City of Madurai;”.

PART III.

AMENDMENT TO THE CHENNAI CITY POLICE (EXTENSION TO THE  
CITIES OF SALEM, TIRUCHIRAPPALLI AND TIRUNELVELI) ACT, 1997.

Amendment of  
section 2.

3. In section 2 of the Chennai City Police (Extension to the Cities of Salem, Tiruchirappalli and Tirunelveli) Act, 1997, for clauses (2) and (3), the following clauses shall be substituted, namely:— Tamil Nadu Act 51 of 1997.

“(2) “City of Tiruchirappalli” means the area declared by the Government, by notification, to be the City of Tiruchirappalli;

(3) “City of Tirunelveli” means the area declared by the Government, by notification, to be the City of Tirunelveli;”.

PART IV.

AMENDMENT TO THE CHENNAI CITY POLICE (EXTENSION TO THE  
CITY OF TIRUPPUR) ACT, 2012.

Amendment of  
section 2.

4. In section 2 of the Chennai City Police (Extension to the City of Tiruppur) Act, 2012, for clause (2), the following clause shall be substituted, namely:— Tamil Nadu Act 35 of 2012.

“(2) “City of Tiruppur” means the area declared by the Government, by notification, to be the City of Tiruppur;”.

**STATEMENT OF OBJECTS AND REASONS.**

During the Police Demand on 21-04-2013, the Hon'ble Chief Minister has announced that Mangalam Police Station of Tiruppur District will be annexed to the Tiruppur City Police Commissionerate.

2. Further, consequent to the repeal of the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971), the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981), the Tiruchirappalli City Municipal Corporation Act, 1994 (Tamil Nadu Act 27 of 1994), the Tirunelveli City Municipal Corporation Act, 1994 (Tamil Nadu Act, 28 of 1994) and the Tiruppur City Municipal Corporation Act, 2008 by the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999), the definition of the term 'City of Coimbatore', 'City of Madurai', 'City of Tiruchirappalli', 'City of Tirunelveli' and 'City of Tiruppur' have to be amended suitably in the Chennai City Police (Extension to the City of Madurai and to the City of Coimbatore) Act, 1987 (Tamil Nadu Act 32 of 1987), the Chennai City Police (Extension to the Cities of Salem, Tiruchirappalli and Tirunelveli) Act, 1997 (Tamil Nadu Act 51 of 1997) and the Chennai City Police (Extension to the City of Tiruppur) Act, 2012 (Tamil Nadu Act 35 of 2012) suitably.

3. Accordingly, the Government have decided to amend the said Tamil Nadu Act 32 of 1987, Tamil Nadu Act 51 of 1997 and Tamil Nadu Act 35 of 2012 suitably for the said purpose.

4. The Bill seeks to give effect to the above decision.

**M.K. STALIN,**  
*Chief Minister.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION.**

Clauses 2, 3 and 4 of the Bill authorise the Government to issue notifications to carry out the purpose specified therein.

2. The powers delegated are normal and not of an exceptional character.

**M.K. STALIN,**  
*Chief Minister.*

Secretariat,  
Chennai-600 009,  
29th June 2024.

K. SRINIVASAN,  
*Principal Secretary.*